

**Central Administrative Tribunal
Principal Bench
New Delhi**

CP No.343/2017
in
OA No.1389/2012

New Delhi, this the 12th day of July, 2018

**Hon'ble Mr. Justice Dinesh Gupta, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Amrish Kumar, Driver
Aged about 42 years
S/o Shri Harpal Singh
R/o Vill. Nangla Bari
P.O. Rathol, Bagpat, UP. Applicant.

(By Advocate: Shri M.K.Bhardwaj)

Versus

Naresh Kumar
Vice Chairman
Delhi Transport Corporation
I.P.Estate
New Delhi. Respondent

(By Advocate: Shri Anmol Jain with Ms. Charu Sangwan)

ORDER (ORAL)

By Hon'ble Mr. Justice Dinesh Gupta, Member (J)

The counsel for the respondents submitted that they have complied the order passed by this Bench. He also produced the letter dated 09.02.2018 by which the applicant has been reinstated in service.

2. In the circumstances, the CP is closed notice is discharged. However, the applicant is at liberty to seek appropriate remedy from the appropriate court, if he is not satisfied with the same.

**(Praveen Mahajan)
Member (A)**

**(Justice Dinesh Gupta)
Member (J)**

